

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 294 OF 2015 &
IA NO. 142 OF 2016

Dated : 24th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

SRM Power Pvt. Ltd.

.... Appellant(s)

Vs.

Bangalore Electricity Supply Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Ankit Shah
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sandeep Grover
Ms. Pankhuri Bhardwaj for R-2 & R-4

ORDER

The learned senior counsel, Mr. Basava Prabhu S. Patil, appearing for the Appellant prays for two weeks time to enable him to produce the Petition copy filed before the State Commission and also the DDR Report.

The learned counsel, Mr. Sandeep Grover, appearing for the Respondent Nos. 2 & 4 submitted that, he may kindly be permitted to produce additional necessary documents to substantiate his submissions before this Appellate Tribunal within two weeks.

Submissions made by the learned counsel appearing for the sides, as stated above, are placed on records.

The learned senior counsel appearing for the Appellant is permitted to produce the Petition copy filed before the State Commission and also the DDR Report by 07.05.2018. The learned counsel appearing for the Respondent Nos. 2 & 4 is also permitted to produce additional necessary documents to substantiate his submissions before this Appellate Tribunal by 07.05.2018 after duly serving copy on the other side.

List this matter for hearing on **09.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

pr/vt

(Justice N.K. Patil)
Judicial Member